# FORM NO. 21

(See rule 114)

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Serial No. DESCRIPTION	OF DOCUMENTS	PAGI
Order Sheet	3705	
Judgement 28-	8-92 647	
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OA. 575/90

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and order with P.W-Act

#### BENTRAL ADMINISTRATINE TRIBUNAL

#### ALLAHABAD BENCH

23-ATTHORNHILL ROAD ALLAHABAD U.P.

REGISTRATION No. 5 75 OF

APPLICANT (S) . innen of dite turn G.M. D.R.M.
N-Rly, Lucknow.

RESPONDENT (S)

Laukkhan

## PARTICULARS TO BE EXAMINED

ENDORSEMENT AS TO

RESULT OF EXAMINATION .

Is the appeal commetent? :

2\* (A) Is the application in the prescribed from?

- (B) Is the application in paper book from?
- (C) Have complete sets of the Application been filed?
- 3 \*(A) Is the appeal i ntime?
  - (B) If nct, by how many days it is beyond time?
  - (C) Has sufficient case for not making the application in t ime, beennfild?

Has the document of authorisation:Vakaletnama bean filed?

Is the application accompaied by: B.O./Postal Order for Rg.50-(Fifty).

6\* . Has the cartified copy/contes of the order(S) against which the application is made been filed:

(A) Have the copies of the Documents/relied upon the applicant and mentioned in the application, Been filed?

Have the documents referred to:in (a) above dulya attested by a Gazetted officer and numbered accordingly?

(C) Are the documents referredd tomin (a) above neatly typed in double space?

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DD 322489. X-8.50/-

7.3

PART ICUKARS TO BE EXAMINED

Has the index of documents been filed and paging done properly?

- Have the chronological details of representation made and the outcome of such representations been indicated in the application?
- 10\* Is the matter raised inthe application pending before any court of law of any other Bench of Tribunal?
- 11\* Are the application/documpicate copy/ spare copies signed?
- 12\* Are extra copies of the application with annexures filed?
- (A) Indetical with the Original:
- (B) Defactive?
- (C) Wanting in Annexures?

- 13\* Have file size envelopes bearing full adoressed of the respondents been filed?
- 14\* Are the given addresses the registered addresses?
- 15\* Dothe names of the Parties in the copies tally with those indidated in the application?
- 16\* Are the translations certified to be true or supported by an affidavit affirming that they are true?
- Are the Facts of the case mentioned 17# in item No.5of the application?
- (A) Concise?
- (B) Under distinct heads?
- (C) Numbered consectively?
- $(D)_{\bullet}$ Typed in double space on one side of the paper?
- 18\* Have the particulars for interim order prayed for indicated with reasons?
- 19\* Whether all the remedies have been exhaused:
- Classification of case: 20\*
- 21\* Cause of Action: Agains in only corts P.W. Ach,

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ENDORECMENT AS TO RESULET OF EXMINATION

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Dr. Rp. (5w).)

# ORDER-SHEET

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

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#### ORDER - SHEET

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ( ALLAHABAD )

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			be bished before the Honble court on 109-91 for anders.
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			Hon. Mr. A-B. Gothi, A.M.  On the reguest of learned council  for the applicant adjourned this  ease los 24-9-91 for orders.
		(S. Poller)	A.M. V.e.
		(10) <u>249</u>	Hon D. K. Agamad - Ing Chattie at Bandad - Ing
•			of Coursel for the applicant. The Case is adjourned to
ì	i		3-10-91 far orders.

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Central Administrative Tribunal Lucknow Bench, Lucknow.

ORDER SHEET

Order

0.A./T.A. No.

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Data of decision: 20.0.92

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CORAM: \_

The Hon'ble Mr. Justice u.e. Sorivastava-V-C.

The Hon'bleMr. K. abay pa - A.M.

- 1. Whether Resporters of local papers may be allowed to see the judgment?
- 2. To be referred to the Reporter or not?
- 3. Whether their Lordships wish to see the fair copy of the judgment?
- 4. Whether to be circulated to all other Benches?

Signature

Naqvi/

The Dy. Registral

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No. 440921801

Senire! Administrative Tribunes Date of Filing 12 1 16

Sub: 0A: -575/90: - Laig Khan VS UOI decided by CAT/Liko.

The above noted case was decided by this Monible Fribunal. Itserve

I have need a certified copy of judgement in respect of this above noted case. For this purpose I am enclosing herewith am IPO of RS 5/- only.

I do hope, a certified copy of judgement regarding the same, would be supplied to me very soon. Thomking you

Enel: An IPO of \$351-only

your Sincerely

So (Judl.) formander fr n.a. as

Anit Siv (Avil drivatava) THE CENTRAL ADMINISTRATIVE TRIBUNAL, LUCKNOW BENCH-LUCKNOW.

0.A. NO. 575 of 1990.

The Union of India &..... Applicant.

Versus -

Laik Khan..... Respondent.

Hon'ble Mr. Justice U.C. Srivastava-V.C. Hon'ble Mr. K. Obayya - A.M.

(By Hon ble fir. Justice U.C. Srivastava-V.C.)

Sri G.P. Agrawal learned counsel for the respondent moved an application under Section 15 of the Payment of Wages Act, praying that the /has been working with the Railway Administration, but from the month of November, 1986 to October, 1937 total amounting to Rs. 12,400/- has not been paid to him.Fon the month of November and December the wages were calculated i.e. Rs. 1200/- thereafter at the rate of  $\Re s$ . 700/- in view of the revised pay scale. He also prayed for 10% compensation. The respondents despite service of the notice did not appear and the Prescribed Authority vide its judgment dated 10.12.88 after considering exparte evidence held that the claim of the applicant was proved and accordingly passed an order that he was entitled to a sum of Rs. 19,400/- as wages, Rs. 1000/as compensation and Rs. 200/- as costs, total amounting to Rs.29600/-The Railway Administration did not file any appeal against the same. But the respondents feeling aggrieved against the amount, filed an appeal. The appeal cameup for hearing before IInd Additional District Judge who enhanced the amount of compensation to be Rs. 9,700/- instead of Rs. 1000/- that is half of the amount which/ awarded to the applicant as wages. Against the said the Union of India has challenged the same by filing this application before this Tribunal. The Union of India submitted/the order passed by the authority under payment of Wages Act and as such it is no longer open for it to challenge the said order. The only question that has brought to he considered is as to whether the amount of compensation should be enhanced or not. We have looked into the record and heard the learned counsel and agree with the learned counsel that there was no justification for enhancing the amount of compensation which was awarded by the payment of Wages Act

Lan /

Authority under payment of Wages Act after taking into consideration the totality of circumstances and accordingly this application is allowed to the extent that the amount of compensation which has been awarded by the appellate court will be reduced to Rs. 1000/- i.e. which was awarded by the authority under the payment of wages Act. The learned counsel for the respondent who is appearing states that the respondent was always willing to join the service, but the duties are not assigned to him. A fact which has been disputed by the learned counsel for the Union of India. What ever the position, if the respondent is will willing to join, obviously the Union of India should allow him to join. But as the scope of this case is limited, we cannot give any positive direction in this regard. No order as to the costs.

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Dt:\28.8.92.

(DPS)

Vice Chairman.

## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD.

## INDEX

IN

0.A.NO. 575 OF 1990

Union of India

Versus

Laik Khan

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3.	Annexure Al Compi. I Copy of awar Misc.Civil Appeal No.5/89 decided by II Addl.District Judge, Faizaba	
4.	Annexure A2 Compi. II, Decision of P.W.Authority in P.W. Case No.68/87	12 - 13
5.	Annexure A3 Compi. II Copy of application in P.W.Case No. 68/89	) <b>14 - 16</b>
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Dt.17.-7-1990

(Ganga Prasad Agrawal)
Presenting Officer.

Ad

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD.

O.E.No.

575

of 1990

Stay App. No. = 998/90

Union of India

Versus

Laik Khan

To

The Hon'ble Vice Chairman and his companion Members of the Tribunal.

The humble application on behalf of the petitioner above named most respectfully showeth :-

1. That full facts have been given in the petition. It is expedient in the interest of justice that the operation of the award dated 20 March 1990 and 30, December 1988 his case No.68/87 arising in M.C.A.5/89 be stayed till the disposal of the petition.

It, is, therefore, prayed that the operation of the award dt.20 March 1990 and 30 December 1988 delivered in the petitioner and the respondent be stayed till the disposal of petition.

Dated: - 17 -7-1990

(Ganga Prasad Agrawal) Presenting Officer.

Bret

Cantral Administrative Tribunal Additional Bench At Allahabad Pass of Filing 17-7-90

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Date of Reseips

Dy Rogistrar.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : ALLAHABAD

0.A. No. 5750f 1990

DISTT. MIZABAD

UNION OF INDIA through the General Manager, D.R.M. Northern Railway, Lucknow.

... Petitioner

#### Versus

Leik Khen aged about 40 yrs. son of Sri Zakir Khen r/o Q.No. 1/29 Line No.A, Railway Colony, Northern Railway, Feizabad.

Respondent

Under Section 19 C.A.T. Act

Particulars of the orders against which application is made.

Against the order dated 20-3-90 passed in P.W.

Appeal No. 5 of 1989 by IInd Addl. District Judge,

Feizabad in P.W.Case No. 68 ag of 1987, Laik Kex Khan

..Vs.. D.R.M.Notthern Railway Luck now awarding wages

Rs. 19,400/-, damages Rs.9700/- on 13-12-88 but in the

certified copy of judgment the amount has been mentioned

s.97,000/- . Annexure Al compilation I.

पहण्यक क्रानिक संधिकारी प्रमार रेसके सक्तक

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## 2- Jurisdiction of Tribunal

Application is within the jurisdiction of the Tribunal as the matter is solely and exclusively of the Cantral Government employee.

## 3- Limitation

Application is within limitation U/s 21 of the C.A.T.Act 1985.

## 4 - Fects of the Case :-

1- That Annexure A3 Compilation II is the copy of application whereby the applicant claimed wages from February 1986 to October 1986 @ 8.1200/- per month amounting to 8.10,800/- minus 8.374/-, nett total 8.10,426/-. Further wages from February 1989 to October 1989 @ 8.2500/- per month total comes to 8.22,500/- grand total comes to 8.32,926/-. A mexican Lembratary II

2- That the respondent further pleaded in para 3 of Annexure A3 a petition U/s 33(c)(2) of I.D.Act was filed and the same was decided on 6-9-88. Annexure A4 is the copy of the decision of case No.308 of 1986.

3- That the g perusal of the above decision and the amount claimed by the applicant, it is clear that the respondent did not work during these periods, did not submit proof for duty, hence the P.W. Authority was not capable of to adjudicate the matter in issue,

Tellward of the officer

WE

so the decision of P.W. Authority and its Appelate Authority decided appeal No. 5 of 1989 is hit on the principles of CORAM-NON-JUDICE.

4- That nothing was due to the respondent against the applicant.

#### GROUNDS

- (a) Because the decision of P.W. Authority and Appellate Authority are decisions against the principles of Coram-Non-Judice, hence it is waste paper.
- (b) Because the amount claimed, the period pleaded in P.W.Case No.68 of 1987 had been adjudicated so the same period cannot be a subject to P.W.Case.
- (c) Because it is not a case of eccrued wages as wages accrue either on account of work done and not paid or on account of judicial decision, but in the present case both things are absent.
- (d) Because the point involved i.e. of absence, leave is purely a service matter and the same cannot be decided either U/s 33(c) or U/s 15 of P.W.Act.
- (e) Because the respondent did not comply with the provisions of Sec. 15 (3) its proviso and sub-clauses of P.W.Act, so the question for grant of compensation did not arise at all and the compensation which have been awarded is absolutely against the provisions of

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----law and elso excessive.

- (f) Because the present case cannot be a case of deduction.
- (g) Because the maximum compensation is Rs. 25/-.
- (h) Because the rulings relied upon by the applicant are not applicable in the present case.
- (i) Because the entire findings of P.W. Authority and its appellate authority are hit under Order 2 Rule 2 C.P.C. as well as U/s 11 C.P.C. or on the principles of finality.
- (j) Because the entire decisions, findings, observations and approaches to the case are misinterpretation, incorrect approach on the subject matter as well as non-judicious exercise of the jurisdiction.
- 5- That the sole and exclusive jurisdiction is before this Hon'ble Tribunal.
- 6. Matter Not previously filed or pending with may other court. Not pending in any other court.

### 7- Relief -

To set eside the order dated 20-3-90 and 13-12-88 contained in Annexures Al and A2 or pass any other suitable order which the Hon'ble Tribunel may deem fit and proper in the circumstances of the case.

सहायक क्रामिक अधिकारी इटार रेखने, वड्डनड

## 8- Interim Relief -

The operation of the orders dated 20-3-90 and 13-12-88 contained in Annexures Al and A2 be set aside or pass any other order suitable which the Hon'ble Tribunal may deem fit and proper in the circumstances of the case. The operation of the aforesaid orders be stayed till the disposal of the above petition, otherwise the applicant shall suffer irreperable loss. Warrand all all suffer irreperable loss.

9- Remedies exhausted -

Exhausted remedies available.

No. DD 322489 dated 6-4-90

A postel order of R. 50/- dated 6-4-90 issued from the City Post Office, Allahabad is attached.

of I, Show Payau, Assett Ressanuel offer DR Mattle IN RI do hereby verify that the contents of this petition are based on perusal of records and information received

which I believe to be true. Verified on

13.7-90

at Lucknow.

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महागम क्षिण अधिकारी

यमा रेम े असमय

एनेक्जर ।

न्यायालय दितीय अपर जिला न्यायाधीश, फैजाबाद प्कीर्ण दीवानी वाद सं0 5 सन् 89 लईफ खां ----- अपीलाथीं

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> प्रतिलिपि निर्ण तTo फैo 20-3-90

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डिवीजनल रेलवे मैनेजर नाईन रेलवे लखनऊ एवं एक अन्य ----- प्रत्यथीं

निर्णंध

प्रस्तुत अपील में वादी/अपीलार्थी लईफ आं की और से श्री कें0कें0 प्रवार तत्कालीन प्राधिकारी अन्तर्गत मजदूरी संघ अधिनियम 1936 एवं ग्राम अधिकारी फैजाबाद के निर्णंध एवं आदेश दिनांकित 13-12-88 के विरुद्ध पावर दिया गया है जिसे कि उन्होंने पी 0ड ब्लूo वादसंo 68/87 ालईफ छां बनाम डिवीजनल रेलवे मैनेजर आदि में पारित किया व्या है और जिसके द्वारा अपीलार्थी/वादी का दावा स्वीकार करते हुए प्रत्थर्थींगण को निर्णं य में उल्लिखित धनराशि हपया मुबलिंग 20,60000/- की मत मजदूरी क्षतिपूर्ति एवं प्रिंपिर व्यय

:: 2 ::

के रूप में अपीलार्थी को 30 दिन के अन्दर अदा करने हेतु निर्देशित

अपीलार्थी लईफ खाँ द्वारा मजदूरी संपाय अधिनियम 1936 की धारा 15/21 के अन्तर्गत वाद सं0पी 0ड ब्लू० 68/87 विहित हैं। अधिकारी के समक्षा प्रस्तुत किया गया था। वाद व्यय में अपीलार्थी का कथन यह था कि प्रत्यर्थी गण के प्रतिस्ठान में कार्यरत रहने के बावजूद उसे माह नवस्बर 1986 से माह अक्टूबर 1987 तक का वैतन नहीं दिया गया है। उसके द्वारा यह बाचना की गयीं थी कि उसे बकाया वेतन की सम्पूर्ण धनराशि निर्धारित क्षतिपूर्ति एवं वाद व्यय के साथ प्रत्यर्थी गण से भुगतान करायी जाय। आवायक कार्यवाहियों के पश्चात विहित प्राधि-कारी द्वारा दिनांक 13-12-88 को मामने का अतिम रूप से निस्तारण किया गया । विह्ति पाधिकारी द्वारा अपने निर्णय एवं आदेश के माध्यम से प्रत्यर्थी गण के। निर्देशित किया गया है कि वे अपीलार्थी को 13,400/-रूपया मजदूरी के रूप में 7,000/- रूपया बतौर क्षतिपूर्ति तथा 200/- रू0 वाद व्यय के रूप में कुन 20,600/- रूपये की धनराशि अपीलार्थी को आदेश के दिन से 30 दिन के अन्दर भातान करें। इस आदेश में क्षितिपर्ति की धनराशि केंवल मुबलिंग 1000/- विहित प्राधिकारी द्वारा निश्चित की गयी है। इसी से क्षुन्ध होकर अपीलार्थी द्वारा प्रस्तुत अपील दायर की गयी है। यह उल्लेखनीय है कि पृश्नगत निर्णय एवं आदेश के शेष भागों को अपीलार्थी द्वारा चुनौती नही दी गयी है।

जिन आधारों पर क्षेतिपूर्ति केसम्बन्ध में प्रनगत आदेश को चुनौती दी गयी है उसमें एक आधार यह भी है कि यो य प्राधिकारी द्वारा क्षेतिपूर्ति दिलाने का आदेश न्यायिक सिद्धान्तों के अनुसार नहीं है। अपीलार्थी द्वारा यह याचना की गयी है कि उसे प्रत्यर्थी गण के बन्धर

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से अर्जित मजदूरी की धनराशि अर्थात 19,400/- 10 गुना के बराबर धनराशि अर्थाद् रूपया 1,14,000/- क्षितिपूर्ति के रूप में दिलाई जाय 1

उभाव पक्षों के विद्वान अधिवक्तागण के भिन्न भाति सुना गया है और पत्रावनी का भी अवनोकन किया गया है।

पुत्यर्थीभग के विद्वान अधिवक्ता द्वारा अपील उपयोगिता को इसआधार पर चुनौली दी गयी है कि प्रश्नमत आदेश एक पक्षीय है। तथा उसके विरुद्ध आधार दिया गया । पुर्नस्थापन प्रार्थना पत्र अभी विचाराधीन है। मैने सावधानी पूर्वक इस तथ्यों पर विचार किया है। पुत्यथीं गण के विद्वान अधिवक्ता द्वारा इस पुकार पर की है कि विधिक व्यवस्था मेरे समक्षा प्रस्तुत नहीं की जा सकी जिसके आधार पर उनके द्वारा दिये गये तर्कों के। स्वीकार किया जा सके । जैसा कि उपर देखा जा चुका है कि पृस्तुत अपील प्रश्नात आदेश की केवल उस भाग के विरूद दायर की गयी जिसके अन्तर्गत क्षीतिपूर्ति की धनराशि निश्चित की गयी है . मेरे विवार में इस पुकार की अपील पर कोई विधिक पृतिबन्ध नही है। इस मत को डिवीजनल सुपरिन्टेन्डेन्ट नार्दन रेलवे बनाम नन्द लाल द्वे 1965 एल ० जे० 950 में प्रतिपादित सिद्धान्तों से भी पूर्ण क्या रूप से समर्थन मिनता है। जहाँ तक पुर्नस्थापन प्रार्थना पत्र के विवाराधीन होने का सम्बन्धं है मेरी राघ में इस आधार पर भी पुस्तुत अस्परिका को अपील को अन्वेष्णीय नहीं वहाजा सकता । माम्ले के विभिन्न पहलुओं पर तथा विधिक स्थिति पर विचार करने के बाद मुझे प्रत्यथीं गण के विद्वान अधिवक्ता के तकों में भी बन नहीं मिनता और तदनुसार उनके द्वारा रखे गये प्राथिमक आपत्ति निरस्त की जाती है।

अपीलार्थी के विद्वान अधिवक्ता द्वारा यह तर्क पुस्तुत किया गया है कि चूँकि पुस्तुत मामना डिडक्शन से सम्बन्धित है इसलिए

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विधिक स्थिति के अनुसार विहित प्राधिकारी के लिए यह अनिवार्य था कि वह अपीलार्थी को बकाया वैतन की धनराशि के 10 गुना के बराबर धनराशिक्षतिपूर्ति के रूप में पूँ पृत्यर्थीं गण से दिलाते । उनका कहना है कि ऐसा न करके विहित प्राधिकारी ने कानूनी गलती की हैं इसलिए उनके द्वारा पारित आदेश का वह भाग जो क्षतिपूर्ति की धनराशि से सम्बन्धित है विधिक स्थिति के अनुसार संशोधित किये जाने यो य है। मेने सावधानी पूर्वक इस तर्क पर विचार किया है। सबसे पहले प्रश्न यह उठता है कि क्या इस मामने में डिडक्शम का तथ्य निहित है अथवा नही पृश्नगत आदेश के द्वारा अपीलार्थी को माह ववम्बर 1986 से माह अक्टूबर 1987 तक बकाया वेतन पास कर दिया उसे प्रत्यर्थी गण द्वारा नियमानुसार अदा नहीं किया गया था। विखाया गया है। डिवीजनल पर्सनल आफ्सिर नार्दन रेलवे बनाम अस्बिका प्रसाद आदि 1988 🖇 एल0 अरि । 13 तथा यूनियन आफ ईंडिया बनाम कामेशवर दूवे आदि में पृतिपादित सिद्धान्तों के अनुसार ऐसी परिस्थिति में डिडक्शन का मामना माना जायेगा । मेरे समक्षे प्रत्यर्थींगण की और से इसके विरुद्ध कोई भी व्यवस्था प्रस्तुत नहीं की जा सकी है। इन परिस्थितियों में मरे सामने यह मानने के आपेक्षित कि इस मामने में डिडक्शन का तथ्य निहित है। और कोई किकल्प नहीं है। अब दूसरा प्रश्न यह पैदा होता है कि क्या ऐसे मामलों में विहित प्राधिकारी के लिए यह अनिवार्य होगा कि वह वादी केतन की बकाया धन्राशि के 10 गुना के बराबर क्षतिपूर्ति विपक्षी से दिलाए। ऐक्ट 1936 की धारा 15/31 में यह कहा गया है कि सम्बन्धित अधिकारी द्वारा वादी को डिडक्नेड धनराशि के 10 गुना के बराबर तक क्षतिपूर्ति की उपशम दी जा सकती. है। उकत प्राविधान में कहीं से भी यह सकत नहीं मिनता कि 10 गुना

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के बराबर धनराशिक्षति पूर्ति के रूप में वादी को दिलाया जानाअनिवार्य है। इस प्राविधान पर विचार करने के बाद निष्कर्ण यही निकलता है कि क्षितिपूर्ति की धनराशि विहित प्राधिकारी द्वारा अपने विवेकानुसार प्योग करके निश्चित की जायेगी । मैं अपीला भी के विद्वान अधिवक्ता के इस तर्क से कि विहित प्राधिकारी को उस क्षातिपूर्ति की धनराशि बकाया वेतन की धाराशि के 10 गुना के बराबर निश्चित करके अतिरिक्त और कोई विकल्प नहीं चाहा । पूर्ण रूप से सहमत होना सम्भवन नहीं पाता । यह सही है कि क्षतिपूर्ति की धनराशि प्रत्येक मामलों में उसकी परिस्थितियों को दृष्टि में रखते हुए प्रस्तर निश्चितकी जानी चाहिए कि वह उचित एवं न्याय संगत पूर्ण हो । हम हम सक्षेप्र में विहित पाधिकारी द्वारा क्षति पूर्ति की जो धनराशि निश्चित की गयी है वह बकाया वेतन की धनराशि के करीब 1/20 के बराबर है। मामले के आवश्यक पहलुओं तथा विधिक निर्णेय पर विचार करेंने केबाद में इस निष्कर्ण पर पहुँचता हूँ कि क्षतिपूर्ति की धनराशि को बकाया वेतन की धनराशि के 1/2 भाग के बराबर कर दिये जाने से वैधानिक उद्देश्यों एवं अपेक्षाओं की भूगिभाति सुतिपाट हो सकती है। इस प्रकार अपीलार्थी के विद्वान अधिव्यता के तर्क में कुछ सीमा तक बन पाया जाता है।

मेरे समक्षा और कोई तर्क किसी भी पक्षकार द्वारा प्रस्तुत नहीं किया गया।

उपरोक्त विवेचना तथा मामों के तथ्यों एवं विधिक स्थिति का दृष्टि में रखेंने के बाद में इस निष्कर्ष पर पहुंचता हूं कि अपीलार्थी को बकाया वेतन की धनराशि के 1/2 योग के बराबर अर्थात 9700/-क्षितिपूर्ति प्रत्यर्थींगण सेदिलाया जाना उचित एवं न्याय संगत होगा

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और तदनुसार प्रनगत आदेश संशोधित विधे जाने यो या है।

परिणाम स्वरूप अपील में कुछ पाया जाता है और तद्नुसार वह आंशिक रूप से स्वीकार किये जाने यो य

#### आदेश =====

अपील आशिक रूप से स्वीकार की जाती है । अपीलार्थी को रूपया 1000/- के बजाया रूपया 9700/- क्षितिपूर्ति के रूप में पृत्यर्थी गण भुगतान करेंगे । इस संशोधन के साथ प्रश्नित आदेश की पृष्टि की जाती है ।

मामले की परिस्थितियों में उभीय पक्ष इस अपील में अपना अपना खर्ब स्वयं वहन करेंगे।

ह0 अमीनउददीन खाँ

20-3-90

अमीनउद्दीन खा" द्रितीय अपर सत्र न्यायाधीश फैजाबाद ।

निर्णेय आज मेंसे द्वारा हस्ताक्षरित एवं दिनां कित कर आज खुनी न्यायालय में उद्शोषित किया गया।

दिनांक 20-3-90

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इितीय अपर सत्र न्यायाधीश फैजाबाद।

1600 la A20

न्यायालय विवित प्राधिकारी अन्तर्गत मजुद्री संदाय अधिक्रियम 1936 एवं अस अधिकारी फेनाबाय।

वाद संख्या- पी.055ह0.68/87

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तहेक अर्थ . . . . . . . . . . . . याषी

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प्रतिवादी।

उपरोक्त वाब में विकार्क - 30-12.88 विया भया है। of area area or

विक्रिक्त के जिल्ला स्थापन । प्राप्तिकारी अन्तर्भतं सम्बद्धी संदाय अधिर 1936 प्रवेश सम्बद्धी स्थापन ।

प्रार्थक 501-3 १एप० अपर०-पी० डब्स०. . . विश्वर्षक - रेन-१-१५ प्रार्थिक विश्वर्षक को सवस्रक के सवस्रक कार्यवाही हेतु प्रेरिस

।।। विका अवस रेखने मेक्षेत्रर वार्यस रेखने लक्क्षका

मार्थिक के प्रति असस मेके बिक्स क्रियार साम्य रेखे डी अपर एस सम्मान

131 तर्क को पुत्र की जाकिए की विवासी क्वाएटए 10 1/29 लाइस मंत्र 141 रेलर्व कालीसी सार्वस रेलवे रेजायाय।

ति०के०पुरवार । प्राधिकारी अन्तर्भत गजदरीतव 1936 एवं श्रेम अधिकार्यिकार

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विधित प्रापिकारी अस्तर्भत मजदूरी संवाय अधिकायम । 936 एवं सम अधिकारी **QUISTS** 

वाद संख्या-410 \$68068/87

तईक क्षा पुत्र श्री जाकिर क्षा विवासी क्यारटर कं01/29 ताइसरं०ए० रेलवे ातोसी जार्वस रेलवे पैजासाद।

ा. डिजी जबत रेलवे मैबेजर बार्वस रेलवे लखनक। 2. डिजी जबत मेकेबिकल इंजी बिर सार्वदब रेलवे डी आर०एम०आ फिस लखनक। ं...प्रतिवादी।

बिपंयतिथि-स्थास-पंजाबाद।

मजदूरी संदाय अधिविधम 1936 की पार्च 15 अपबार्च 121 के अन्तर्गत वादी लईक क्षाँ पुत्र की जाकिर क्षाँ विवासी ववारटर सं01/29 लाइम मंग्र रेलवे कालोमी मार्चम रेलवे केनाबाद दे वारा प्रतिवादीपक 1111 डिपी जबल रेलवे मेबेवर बार्षक रेलवे लखक 121 डिबी वहल मेकेबिकल बंजी विश्व बार्यरब रेलवे डी० आर०एम० आफिस लखन के विस्त यह वाद इस आस्व से प्रस्तुत किया गया है कि वह प्रतिवासी प्रतिष्ठां में कार्यरत रहाहै। परबतु उते सवम्बर 86 वे अक्टूबर 87 तक का वेतस सपया-12,400/-स्धी विया गया है। उदत कुल वेतब में बवम्बर 86 से विसम्बर 86 तक का प्राये 1200/- एवं इसके पश्चाद 1700/-एप्ये प्रिमाह की दर से मणजाकी गई है। अतः वादी हे उक्त वेतन वय 10 मुना विदिते दिलाये जाने की प्रार्थना की है।

वाब का संशास लेते हुए उम्मयानी को विसर्क-14.03.88 दो अरहत किया गया। इस संबंध में उम्पणकों को पंजीकृत डाक से सम्मब प्रेमित िक्या गरा। परस्तु प्रतिवादी पश्च असुपरियत रहते के कारण एक प्रशीय कार्य--वाही अवबाई गई। विवाक-।।.०४.८८ को वादी के द्वारा अभिलेखहा बिल िक्षे गरे एवं विवार्क-30.04.88 को वादी द्वारा वयास करवाये गये। तदबुसाच रिवर्ता 0-27.03.88 की बहस की गई।

वादी के अपने वाय-पत्र में यह उत्लेख कियाहै कि वह प्रतिवादी प्रतिम्ठास में दिसाँक-15.04.76 को स्थाई स्प से क्लीसर के स्प मेंकार्यरत रहा है एवं 1982 को प्रायरीस सी मेट पर प्रवेडसीत किया भया। विसर्क-14.03.86 से 27.03.86 तक वादी अवकास पर रहा एवं विस्क -28.03.88 को प्राथी वेवाकाल में क्वासतों के अबुसार कार्य करने मया परनत प्रतिवादी ने उसे कार्य पर नहीं तिया इसके उपरांत वादी वरावर अपनेकार्य पर उपिस्थत एका प्रवस प्रतिवादी के झारा उसे कार्य पर बही तिया गया। दिसाँक-28, ने0, 87 को प्रतिवायी के हारा प्रमाणाराजनेका बेड के रिवस्टर्स पहला 26 पर श्विश्व क-28.10.87 को वादी कायवास तिया भया जिसमें उसने उत्तेख िण्याहै कि वह विवर्गक-28.03.86 से वरावर डियुटी के तिये तैयार बा परमत उसे हियुटी पर बही लिया जा रहा था। वाकी से अपने मान में प्रतिवत्वी की प्रेरिशत पत्रों से संबंधित यू०पी०सी० के प्रमाण-पत्र की फोटोप्री मी प्रदेशत की एवं उससे संबोधित केन्द्रीय अभ विभाग में चलाये गये एक वाक्र संबोधित एक प्रति जो सेवायोजकों के द्वारा विवाक-5.2.87 को बाबिल

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मई प्रस्तुत की जिसमें सेवायोजनों से उत्सेख किया है कि वाबी को सेवा से हटाया सहीं गया है वाबी से अपने स्यास में भी उत्त तहयों का उत्सेख करते हुए यह अनुरोप किया है कि उसे स्वम्बर 86 से अबद्भवर 87 तक का कुल स्पये 19,400/- सहीं विया गया है। अतः भय 10 मुना शितप्रति उसे विताई जाय।

वादी के द्वारा प्रस्तुत किये गये तहयों पर पूर्णस्केण विद्यार किया गया दें कि प्रतिवादी वरावर अनुपारस्त्र रहा। अतः उसके द्वारा प्रस्तुत किये गये तहयों, अभिलेखों पर सी विद्यार किया जा सका एवं इस कि रूक पर पहुँचा गया कि वादी अवस्वर 86 से अवद्वर 87 तक अपने को वरावर प्रतिवार नदी के प्रतिरुक्त में कार्य हेतु उपरिस्त करता रहा है पर हतु प्रतिवादी के द्वारा उससे कार्य नहीं तिया गया। दें कि वादी की सेवाएं प्रतिवादी के प्रतिरुक्त सेसमारत नहीं की गई बी। अतः वादी का स्वस्वर 86 से अवद्वर 87 तक उपरिस्त भागते हुए निर्देश पारित करता है।

# विदेश

उपरोक्त तहयों एवं परि हिलातियों के आवार पर मजदूरी संदाय अधिकाम 1936 की वारा 1511 के अवीक वियुक्त प्राधिकारी की के वियत से उत्तर अधिकाम 1936 की वारा 1511 के अवीक वियुक्त प्राधिकारी की के वियत के उत्तर अधिकारी वारी वर्षक का पुत्र की जाकिर को को क्यें-19,400/- वर्तीर अधित मजदूरी, क्यें 10,000/- वर्तीर का विपृद्धि एवं वादी परिदय्य के प्राप्त मजदूरी, क्यें 10,000/- वर्तीर का विपृद्धि एवं वादी परिदय्य के प्राप्त मं 200/- क्यें कुलकाराचि क्यें -20,600/- । उत्तरी सहवार कः सी अवार के साम कर इस क्याया है। मान इस विश्वय की तिविश्व के उत्तर अधिकाम कर इस क्याया है। जो मुच्लि केरें। अधितास व करते की वसा में मजदूरी संदाय अधिकाम 1936 की वारा 15151वी कि अवतर्भत अधिकाम करते हुए आवे दित कर विया वार्येग।

उपरोक्ताबुदार विदेव आज विवर्षक- 30-12-25 को भेरे हस्ताकर हारा जारी किया भया है।

Punto- 30-12-878

ार्विकारी अहतर्गत मुजदूरी संवाः आधियम । 936 एवं अम् अधिकः प्राचिकारी अस्तर्गत मुजदूरी संवाः

for copy of Ph. 7.90

In the Court of Preseribed Authority Appointed Under Payment of Wages Act for Faizabad Area.

P.W.Case No. 68 of 1989

Leik Khan eged about 40 yrs son of Sri Zekir Khan
r/o Q.No.1/29 Line No.A, Railway Colony.N.Riy. Fai zebad
. . . Applicant

Vs.

Divisional Reilway Manager . N. RLy. Lucknow.

. . . Opp.party

Sir,

The above named applicant respectfully beg to submit as under :-

- 1- That Laik Khan the above named applicant is a person w employed in N.Rly. Loco shed, Fai zabad which is an Industry and reside at Fai zabad.
- 2- The address of the applicant for the service of all notices and processes is :

Leik Khan son of Zekir Khan r/o O.No.1/29 Line No.A, Reilway Colony . N.Rly. Fai zabad.

That Divisional Reilway Manager, N. Rly. Lucknow the opp.party is the person responsible for the payment of his wages under section 3 of the Act and his address for the service of all notices and presence is:

Divisional Railway Manager, N. RLy. Hezratganj, Lucknow 3.(1) That the applicants wages have not been paid for the following wage period:

वह यक कार्निक अधिकारी सहायक कार्निक अधिकारी

- (a) Wages from February 1986 to October 1986 @ Rs. 1200/-P.M. Rs. 10.800/- against which Rs. 374/- was received in the month of March 1986 total Rs. 10, 426/- which is due.
- (b) Wages from month of February 1989 to October 1989 @Rs.2500/- per month which come to total Rs.22,500/- Grand Total which is due Rs.32.926/-.
- That a case under section 33(c)(2) of the 3.(2) I.D. Act was filed before the Central Govt. Industrial Tribunel cum Labour Court Kanpur as LCA No. 308 of 1989 in which the aforesaid Industrial Tribunal cum Labour Court wide his order dated 6-9-88 directed the opposite party to decide the case regarding the absence of the applicant from the month of March 1986 till that day. The opposite party b gave charge sheet which was replied but on 16.5.89 held that the petitioner is guilty of absence from duty. Against the aforesaid order an appeal was filed to the appelate authority on 24.6-89 through Regd. post which was ellowed by the opposite party and the order aforesaid was set aside on 12-10-89 which was received by the applicant on 24.10-89 hence the applicant application is within time for the above Wages.
- 3(3) That the order from absence from duty was declared illegal on 2-10-89 hence it is no order in the eye of law declaring the applicant to be absent from duty and the applicant is entitled to get back all wages as claimed aforesaid.
- 3 (4) That the opposite party was demanded all the due

पहुंचक काम्मिक सिकार

wages to which he has not paid hence the Act of the opposite party is unauthorised and the applicant is entitled ten times compensation on the aforesaid amount as a compensation.

- 4- That the applicant estimates the value of the relief sought by him at the sum of Rs. 3,62,106/- (Rupees theree less sixty two thousand one hundred six only).
- 5- That the applicant praye that a direction may be issued under sub-section (3) of section 5 for,
- a) Payment of his unlawful deducted wages and delayed wages as estimated are such greater or lesser amount as the authority may find to be due
- b) compensation ten times as claimed

The applicant certify that the statement of facts

\* contained in the application is to the best of his
knowledge and belief accurate.

निर्माणक का जिल्ला करणकारी निर्माणक का जिल्ला करणकारी निर्माणक का जिल्ला करणकारी

Applicant (Leik Khan)

Prolated of 190

Before Shri Arjan Dev Presiding Officer Central Government Industrial Tribunal cum Labour Court, Kanpur.

L.C.A. No. 308 of 1986

Shri Layeek Khen

Peti tioner

And

Northern Railway

Opp.perty

#### ORDER

- 1. This is a petition under Section 33-C(2) I.D.Act dr for computation of money benefits amounting to %.13985/with interest at the rate of 18 per cent per annum.
- 2. The patitioner's case in brief is that he was apointed as cleaner by D.P.O. Northern Railway, Fai zabad on 15-4-76. In 1981, he was promoted to the post of Fireman 'C' and in 1983 he was promoted to the post of Fireman 'B'. He was transferred to Varanasi but due to his domestic problems, on his request his transfer was cancelled.
- 3. The petitioner alleges that despite his promotion to the post of Fireman 'C' in 1981 he has been paid salary at the rate of &. 226/- per month when in the pay scale of Fireman 'C' he ought to have been paid salary @ &. 260/- per month. As such he is entitled to a sum of &. 2904 as difference of wages calculated at the rate of &. 44/- per month. The petitioner has been than alleged that on 4.3.86, his son sustained major injuries resulting in fracture of his hand. In connection with it he applied for leave from 15.3.86 to 27.3.86 on

- 2 -

the basis of sick memo dt. 14-3.86. The opposite party has not informed him about the orders passed on his for leave. On 28.3.86 he reported for duty application but Shri Munni Lal Y eday, clerk wanted illegal g ratification from him and that duty would be given to him on arrival of Goods Train. Since then despite his willingness to do duty no duty is being given to him. He has not been paid wages from February 1986, to October 1986. He was paid wages for 7 days for the month of Merch. He has , therefore , claimed a sum of 8. 10426/- as arrears of salary from Feb. 1986 to October 1986 at the rate of Rs. 1200/- per month. Besides he has claimed a sum of Rs. 565 towards 27 days RMC of June 1981 and Rs. 90/- as LIC dues for the period during which he worked as cleaner. According to him he gave a notice of demend by registered post on 21.4.86 . but opposite party, despite service of it, took no ection on it, hence this petition.

?. The claim is contested by the opposite party, opp.party leads that in routine the petitioner was promoted to the post of Fireman 'B' but on his refusal to go to transfer to Varanasi and on his giving undertaking that till the post of Fireman 'B' fell vacant at Faizabad he would continue to work as Fireman 'C'. As such the petitioner is not entitled to salary of the post of Fireman 'B' nor he is entitled to salary of the post of Fireman 'B' nor he is entitled to raise the question of juniority and seniority in the metter of payment of the salary.

- 3 –

- 3. The opposite party denies that the son of the petitioner had fallen ill, in the alternative, the opposite party pleads that even if there it were so, the petitioner was not entitled to medical leave on the basis of illness of his son.
- 4. It is further contended by the opposite party that it is wrong to say that the petitioner joined duty. Information was sent to him about his duty on a train but he was not found at his house. The opposite party denies that any demand notice was ever given by the petitioner to him. In the circumstances, the petitioner is entitled to no relief. Another plea raised by the opposite party is that provisions of sec. 33C (2) I.D.Act do not apply to Government Railways.
  - 5. In support of his case the petitioner has filed his own affidavit and a number of documents. From the side of the opposite party no affidavit has been filed. The opposite party has simply relied upon a number of documents.
  - 6. Ext.M-2, is the copy of chargesheet dt. 30-10.87 which was served upon the petitioner. In his cross-exemination, the petitioner has admitted its service. The charge is that on 30.4.86, he expressed his indifference to duty end since then he has absented himself from duty. In para 11 of his statement in cross exemination dt. 14.3.88, he has stated that reply to the chargesheet which was sent to him by Loco F oremen was sent by him to the Head Office. The present

petition was filed on 13-11-86 which means that the petitioner was in service on the date of filing of the petition and is still in service in view of the chargesheet referred to above.

- 7- The first question which arises for determination is whether the petitioner had been absenting himself from 30-4-86 or he has been denied duty despite the fect that he has always remained prepared to do duty. Looking to the nature of the charge and the pendency of the disciplinary proceedings, I think it will not be just and proper to touch this question in this proceeding as my observation this way or that way might affect the domestic inquiry against one or the other party. Therefore, the question which needs determination in this case are
- (1) Whether the petitioner is entitled to salary for the period Feb. 1986 to 30-4-86 @ Rs. 1200/-per month after deduction of 7 days salary received by the petitioner for the month of March.
- (ii) Whether the peti-tioner is entitled to difference of wages as alleged by him?
- (iii) Whether the petitioner is entitled to R. 565 towards 27 days RM C of June 1981 as alleged by him?
- (iv) Whether the petitioner is entitled to 8.90/as LIC dues for the period during which he
  worked as cleaner?

## FINDINGS

## Point No. 1 :

Ext. M-8 is the copy of scales of pay, Old and new, of the Running staff. From It, it appears that there were two scales of pay of the Fireman 'C' (i) %.280-6-326-BB-8-350 and (ii) Rs.210-4-250-EB-5-270. It further appears that upon implementation of the 4th Pay Commission report, the two grades were merged into one scale and Fireman 'C' came to to known as second fireman. The scale of pay of second fireman became Rs.825-15-900-EB-20-1200.

There is nothing to show from the side of the applicant as to how he was in the higher scale of Firemen 'C'. Therefore, in view of new pay scale introduced w.e.f. 1-1-86, his pay will have to be fixed in the new scale given above. Neither the petitioner nor his authorised representative has shown during the course of arguments as to what would be the salary of the petitioner in the new scales of pay.

In para 6 of his statement dt. 14.3.88, in cross examination, the petitioner has deposed that since June 1981 he has been getting salary at the rate of Rs. 226/- per month which does not seems to be correct in view of the old lower scale of pay of Firemen 'C'.

Looking to the ennual increment his salary in June 1985 would have been Rs. 226/- per month treating his salary at Rs. 210 in June 1981 at the time of his promotion of the post of Firemen 'C'.

- 6 -

In pare 10 of his statement dt. 14.3.88, in cross examination he has said that last time he got salary for 7 days of the month of March on 11.4.86. It follows therefore, that he had been paid salary for the month Feb. 1986 or other the question of payment of selary of 7 days in March would not have arised. In pare 12 of the petition under section 330 (2) I.D.Act, the petitioner has alleged that on 14-3-86 he took sick memo and on its basis he applied for leave from 15.3.86 to 27.3.86. Then in para 13 he has alleged that he was not intimated whether or not his leave has been refused Exr. M-6 is the copy of duty register concerning the petitioner for the period 19.1.86 to 8.11.86. In it he has been shown as leave due on M C R. It is not clear that M C R meens. On 30.3.86, he has been shown as spare. In his cross-examination the patitioner has stated that he applied for medical kews leave in connection with the treatment of fracture of his son. Generally medical leave is granted when the employee is ill and is not in a position to attend office. Medical leave cannot be had on account of illness of a member of his family, for that an employee has to apply for earned leave.

In the month of April he has been marked absent throughout. There is no evidence to show that this period of absence has been treated as leave without pay or leave of any other kind.

In the circumstances, the petitioner is entitled

to only payment of salary for the period 1.3.86 to 14.3-86 and 3 0.3-86. On 31-8-86 he has been again marked as absent. The salary shall be calculated by the opposite party after fixing his salary in the new scale on the basis of his salary of R. 226/- per month in the old scale. The opposite party should also pass specific orders with regard to pariod of his absence from 15-3-86 to 29-3-86 and in respect of the absence for the month of April 1986. The point is decided accordingly.

## Point No.2 :

In view of the fact that the petitioner was being paid salary in the old scale rightly, the question of recovery of difference of wages in view of the facts and circumstances stated above does not arise. The point is decided accordingly.

### Point No.3:

On this point he stated on affidavit that 8.565 is due to him for 27 days RMC of June 1981. There has been no cross examination of the petitioner on their this point, Therefore, I allow him 8.565 on the said account. Poin t No.3 is decided accordingly.

# Point No.4 :

Since, the petitioner is still in service of the railway, the question of recovery of LIC dues emounting to 8.90/- does not arise. Point is decided accordingly.

In view of the above findings, the petition of the is partly allowed. A sum of 8.565 is computed in favour of the petitioner and against the opposite party. The opposite party is further directed to pay to the petitioner salary for the period 1.3.86 to 14.3.86 and 3 0.3-86, after fixing his salary in the new scales of pay in the manner stated in the body of this order and after deductions of the amount already paid to him. The opposite party is also directed to pass specific orders with regard to the petitioners absence in the month of March and April 1986 within 3 months from to-day. If the petitioner feels aggrieved from. The orders so passed, he will be at liberty to bring a fresh claim.

Sucohjales (3)

(Arjen Dev)
Presiding Officer
6-9-88

12.9 empn No231/9/ In the Central Adminiotrative Torbeinal Allahabad Banch Inc. OA M 575 of 1990 Renion of Inda- it Micals Louis blian - Off Postey Refordat The Following steps are being taken Ig Registered Pos Stay Valaber Application Dalet 29.1.91 Ig Refordan Loi le Chen. 2. CA ly Respondant in one organal and two copies with an nexues 3. One Extra copies of about for Veletrones Cerusel 4. One Copy he have sent by Rester for to DR. M luder - Frey receipt is parted on the back open no congred 129191

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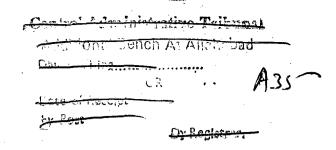
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Court for orders

on 27,391

D. R.



carpundo 231/9/

In the Central Administrative Tribunal, Allahabad .
In re:

O.A. No. 575 of 1990 Stay application No.998 of 90

Union of India ... Vs... Layeek Khan Fixed on 27.3.91

To,

The Hln ble Vice-Chairman and his companion Member of the Tribunal,

For the vacation of the interimstay order granted in the above case .

The humble application by the respondent Layeek
Khan for the vacation of the Interm Stay Order
most respectfully showeth:

Counter affidavit by the respondent duly sworn on oath, it is respectfully prayed that the petition Union of India has got no primafacie case, balance of convenience or irreparable loss and the Interim Stay order granted deserves to be quashed. The facts and circ umstances of the case submitted in the annexed counter affidavit will show that the abovepetition is not bonafide and it snatched the valuable right of the respondent and his family.

order deserves to be set aside immediately
to a give a loof to your humble Respondent and his
family,

It is, therefore, prayed that ad-interim order granted in the above case staying the recovery of amount as decreed by the Prescribed Authority under payment of Wages Act and by the Court of IInd Additional District Judge, Faizabad may kindly be quashed or any other suitable and just order may kindly be passed on the facts and circumstances of the case, to save your humble and poor respondent and his family from starvation further.

Counsel for Respondent :-

(R.C. Varma) Advocate

Allahabad:
Dated: 79 January 91.



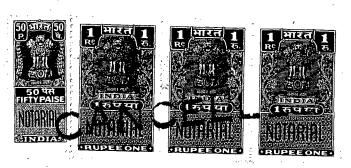
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Before, the Central Administrative Tribunal, Allahabad

O.A. No. 575 of 1990

Union of India .... Petitioner

Rs. 3-50

Versus

Layeek Khan

· · · · Respondent

Fixed on 27.3.91

Counter Affidavit by Respondent Layeek Khan against the petition filed by Union of India . 30

I, Layeek Khan aged about 40 yrs son of Sri

Jakir Khan, resident of Quarter No. 1/29 Line No.A

Railway Colony, Loco Shed, Northern Railway, Faizabad

do hereby solemnly affirm and state on oath as under:

1...That the deponent is Respondent in the above noted

case hereinunder referred as Respondent.

2....That the deponent Respondent is well acquiainted with the facts of the case narrated herein under:

3...That by this counter Affidavit reply, the respondent submits that the above case is an attempt to abuse of process of the court being in active and advantageious position and a malafide act of the concerning officer not giving the Service Right of the patterner(deponent) and true and full facts of the case have not been given by the Appellant.

4.... That before replying against the petition, the 77

...2

अंद्रिक्रमा 4. respondent submitting the following facts and circumstances of the case in order to assess the act of victimization and unfair labour practice of the petitioner and his harrasing tendency.

5.. That the respondent was appointed on 15.4.76 on the post of Cleaner in the Northern Rly at Faizbad and promotted in 1981 to the post of Fireman 'C' and again promoted to the post of Fireman 'B' but the respondent could not go on transfer to varanasi so the petitiner cancelled his promotion.?

That the respondent despite of his promotion on the post of fireman 'B' in 1981 has not been paid the salary of Rs. 260/- p.m. but has been paid illegal andunlawful deducted salary at the rate of 226/- p.m. %

- 7 .... That while the respondent was posted at Faizabad his son sustained the major injuries resulting fracture of his hand on 4-3-1986 for which the respondent applied for leave from 15-3-86 .
- 8 ... That respondent reported on duty on 28.3.86 to clerk concerned Sri Munni Lal Yadava, clerk of Loco Shed. N.Rly, Faizabad who inspite of request did not provided the duty because he was not given his illegal demand.
  - 9 ... That the respondent was ready to do the work but

    the petitioner's officer did not choose to take the

    work from the respondent from 28.3.36 %
  - 10... That the respondent gave a registered notice by

    postal receipt No. 1205 dated 21.4.86 which was

    served on the petitioner and its officer but they

    paid no attention nor gave duty to the respondent?

ए दीकर्या

The respondent was always ready to do the duty and still is ready to do the duty but petitioner and its officers did not choose to take the duty as yet.

services of the petitioner nor any dismissal order has been passed nor the petitioner is under suspen sion. The relationship of Master and servant exist between the petitioner and respondent.

- petitioner in its Locoshed office N.R. Faizabad

  pet page e 27 dated 28.10.1987 the respondent

  to the active knowledge of the petitioners has

  written that the respondent was always ready to

  join his duties from 28.3.86 but inspite of this

  endorsement they (petitioners) and its officers

  did not gave duty .~
  - plinary Authority A.M.E.I. Lucknow gave a charge sheet on 26.10.87 for unauthorised absence from duty from 30.4.86 and a reply was submitted against it on 25.11.87 denying the allegations of the charge-sheet and alleging aforementioned facts but the Disciplinary Authority without enquiry and without affording opportunity passed an order reducing the respondent from the post by order dated 16.5.89 which was received on 23.5.89 against which an departmental appeal was submitted on 24.6.98 89 which has been allowed by order dated 24.10.89 by the Divisional Railway Manager, Lucknow and 75

व दिक्ता

absent for the aforesaid period . m

That the respondent filed a case L.C.A. No.308

(Co.10) moof 1986 u/s 33 C (2) of the I.D.Act before the

Central Government Industrial Tribunal cum Labour

court, Kampur in which an orderhas been passed

on 6.9.88 which has been filed by the petitioner

showing at page 17 to 34 at serial no. 6 on

their Index. The above order reveals the entire

facts and in compliance of that order the responden

applied to the petitioner's officials for giving

a decision of the aforementioned period but the

petitioner's officials have not given the decision within three months from the date of that order.

- no. 1 clearly proves that the petitioner's office has been given clear direction for passing specimorders regarding the absence and at page 8 in operative portion there is same direction. to pass specific order but the petitioner's officer did not pass the specific order inspite of repeded demands and requests.
- the charges filed a case u/s 15 of the payment

  Wages Act claiming his wages from November 1987

  October 1987 for which notices have been serve

  and the case was proceeded ex no

पड़करन

prescribed Authority under the payment of Wages Act.

and proved it. On that basis a direction under sec.

15 (3) of the payment of Wages Act, was given by

Annexure No. A. II as filed by the petitioners

themselves.

That the respondent filed an Appeal Misc. Appeal No.

5 of 1989 before the District Judge, Faizabad u/s

17 of the Payment of Wages Act for the enhancement of Compensation which has been transferred to the 2nd Additional Distt. Judge, Faizabad in which petitioners' officers appeared through bein counsel and argued on compensation only and the order was passed through AnnexureA-1 as filed by the petitioner

- That under payment of Wages Act after the decision of Appeal the case becomes final and it can not be agitated any further.
- ings started against the petitioners then this case has been filed before this Hon'ble Tribunal 3
- Iar has been given as not disputed.
- 21 ... That para 2 of the petition is not admitted as the decision of Appeal vide Annexure A-1 of the petition the case became final and can not be agitated before this Hon'ble Tribunal .
  - 22 ... That para of the petition is regarding limitation.

    It is not admitted by the respondent.

लंड्कार्क,

facts of the case. From sub para 1 to 3 are not admitted as alleged. The petitioner has concealed the True facts. True facts are given above .75

sub para 4 under head A to J it is not admitted as prescribed Authority afforded full opportunity to the petitioner's officials and principle of Natural Justice has not been violated. The grounds are not tenable and it can not be again agitated by the above petition and order 2 rule 2 and section 11 of C.P.C. are not applicable u/s 18 of the payment of Wages Act. The compensation granted was proper and just as the petitioner's officers denied the very right of the respondent then it will be covered under unlawful deducted wages. The findings of the Annexures A 1 and A -2 are based on correct materials on record.

25 ... That paras 6 and 7, 8, 9, 10 of the petition are not admitted as alleged.

the Divisional Rly Manager, N.Rly Lucknow and Divisional Mechanical Engineer, N. Rly, who were the payment of wages authority of the respondent u/s 3 of the payment of Wages Act have been impleaded as party but that authorities have not filed the present case, hence the case is not maintainable by Union of India.

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\* \* \* 1

27 ... That the respondent is filing the following

documents which are true copies of their originals

in support of his contentions. A

Annexure no-4

Annexure no. 1 copy of registered notice dat ed 21-4.86 .70

Annexure no. 2 Copy of order dated 24.10.89 passed by Appellate authority exonorating the respondent from the charges. "

Annexure no.3 copy of reply ( 12.1.87) by the Divisional Rly Manager, Lucknow in 2(A) case before Asstt. Commissioner, Labour, Central, Lucknow A

copy of application dated 11.4.87 which shows that on behalf of appellant it is said that unless and until the case is not decided by the M.E. (1st) the respondent will not be given duty. Wh Annéxure no. 5 copy of list of the documents

filed in P.W.case 68 of 1987 by the respon-

That on the above facts and circumstances of the case and the grounds , the petition of the petitioners is liable to be dismissed with

special costs to the respondents.

Dated : 29-1-90

Deponent respondent:

I, deponent respondent Layeek Khan, do hereby verify on oath that contents of paras 1,2,3,5,6,7,8,9,10,11,12,13,15,17,19,27 of this affidavit are true लहीं क बर्गा to my own knowledge and that of paras
4, 14, 15, 18, 20, 21, 22, 23, 24, 25, 26, 28 are
true to my belief which I consider tobeetrue.
Nothing has been concealed or misrepresented so
help me God. Verified on this 29-1-91 in courts compound, Faizabad ल ६०,४

dent. 7

Layeek Khan(deponent) I identify deponent Lay eekk han personally known to me and signedbefore me B - C -Varma, Advocate

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# नीटिय क्यारेव भारत हुए बाकार दी वानी ।

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श्री मान गण्डतीय रेसवे प्रकर्णक महीययः जन्तर रेखे हजरस गण लग्नकः।

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वर्षक नार्ष क्षत्र के वार्षक हार्ष ए .यर क्ष्मा क्षा (ब्राह्मात) विवाद:- नीटिए क्ष्मणीत धारण हुए वे नार्ष व्यक्षी ।

of the

हापणी राष्ट्र विभेष निम्मलितात कोशारी पर शिरण हैना

पह कि मीरिक्ट हैन्या का कहता कर मार्थ के में लेखे इनद मीर क्षाकर किर कर्या. असे दाति है होरा को हत्वी मैं के बाहर दाहिए किया था। यहाँ पर क्रमा क्षा कर कराइ मैं के बाहर दाहिए किया था। यहाँ पर क्रमा क्षा कर कराइ मार क्षेत्र का स्थानकर बढ़ा दिया गया। यह हररे हार्थ में मार किम का स्थान सार।

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यह कि बक्ते की दबार गम्भीर हो बाने के छारका हरवार है रिल् मेरिक्केटेन्टर ने अपने कोर ने महीरच है हुट्टी मानी किन्तु उन्होंने उनकार कर विवास करके नह मोटिक देवेन्टर में मजार होता देवके के छाउटर के दिख मेंगई ने जानार कर आह्मा केटर प्रेरणन महीदय के हुन: हुट्टी केने पान्ना की किन्तु कोर ने एक्टीयप ने हुन: आहरत ही आहमा के बाबहुट भी उत्तव दरव जास्त निरस्स करते हुने हुट्टी केने के जानार कर

TYTET W.

यह कि जावल बाह्य ने बावर अब आनी आहना की लोहीन कारण कोचमा महोदय है दून यह कोचमा गावर 15 नार्ट के 17 मार्न सक को हुट्टों क मैकार की दिनांक 28, 3,86 की पह नोदिन है स्वा अपूटों बरावा को को बच्छान्सास एउट हुन्ती हैं कोवदी करों

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ते रुगा कारत द्वार है। है तह की विष्टेशन वका करने गा एक बारा कायवहारी वर होती। कृत्या इव नेरिट्स की क्याब कर एको साथि कररावाली वर देश की दावती। देती एक इति नोरिट्स देतेन्द्रा के पास पुरस्थित है।



Perto :- 21.4.1986

निर्देशका

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# Anneaue M. 2

रेल कर्ननाकी सरावारणय एवं अद्भीत विकास 1943 के विकास 2919 के सन्धार अपीत स्थित के कि 195 के का का का का कि 196 कि 196 कि 196 के सम्बद्ध के सम्बद्ध के स्थान के कि 196 कि

का है के परिणाल के जिस्से का अञ्चलकार शिया प्रथा है पांच थ**िसे हात है। अनुस्य का** ब कारों के स्विधिया प्रवास का कार्य के लिए हैं जिस है कि विश्वी अपने का स्विक्तिया । इंकिट्रेस्ट्रिंग के स्वयं समयन की जानकार कार्य है।

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# Annexue Mo 3

#### NOTESTAND RAIL MY.

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10 11/4/64 जेवा में THE RU त्मेक्ट हिरमेन महार्थन केला से उत्तर METCH त्राक्ष, च्यु वात्र वात्र आटा सर्व तर. Ban Age HERH Bonn R लग मी क्या। लाम प्रदेश हिटाती हर्ने कुर्जी ला र भरा अस्टित ज्यात वेंच स्ट रूक राजित र स्टिश १०० व or and = 1. or sal 2.1 'जार्थर'-दाईक स्क्री TONE ON SEY! ) पद प्राप्त निम्म PED 99/16/-69 WHIMI EMACK) HITTE ending Associations Still Loca M. Rly. Palzebeu

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त्के राज्यक

लाइरडेर पालाना प्रकारकोळा ५.६७ हारानारी िरिकार देशिकानि श्रामिकार विद्यानी

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3. M. Z. 455 B. A. 540 Bailer d. 15. 8P 19 Ray ELL भियार है गुरक्त ज्याम स्थिति की ज्यान रातन रेलवे भियार है गुरक्त ज्याम की कि ही ज्यान कर हो की भियार है गुरक्त ज्याम स्थिति की ज्यान कर हो की

पार्स ने प्रायमित क्या के रामित के विश्व के देश 

क प्लेड्स्ट्रेट छन्वीन्ति-दिनांक ॥१२.86 मिराके सर्विते के जायकी प्रमेरिया का कि ही जायकी मिल्या पर्यापे भिक्क

१८ मार्डिसी क्रिया मिलिया प्राप्त क्रिया है। अस्क्री भी जाती ने प्रायमाप्ता क्री भी जाती ने प्रायमाप्ता क्री भी जाती ने प्रायमाप्ता क्री भी जाती है। जाती ने प्रायमाप्ता क्री भी जाती है। जाती ने प्रायमाप्ता भी के असे असे क्री जाती है। जाती ने प्रायमाप्ता में क्री जाती है। जाती ने जाती

कि: प्रोट्टर प्रव वी॰ विश्वितां में 24.12.86. दिनितें हारा कर्री में पार्वाता कर लोगां क्येरे केंग वाड़ है। प्राणवाद की मेंगां का कि शें मार्थ मिनेंग नेपार हैं क्रिक अपनी देवागां।

अरमे की द्वारह क्रिक्ष कामादीमाणा । हारा वासी को जातमा का कालाकार क्रिक्ष कार्य. के प्राकार के जातमा का कालाकार क्रिक्स कार्य.

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स्ति हो । ज्या क्षेत्र क्षेत्

OF THE

IN THE CENTRAL ALMINISTRATIVE TRIBUNAL : ALLIAHABAD

Registration No. 575 of 1990

Undon of India Vs. Laik Khan

Affidavit of S.N.Lal, Chief Law Assistant, Litigation Cell at D.R.M.Office, Lucknow.

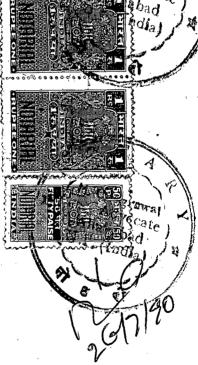
I, the deponent named above do herounder solemnly affirm and state as under :- ?

1- That the deponent is the Chief Law Assistant in Litigation Cell, D.R.M.Office, Lucknow and incharge of the present petition as such is well versed with the facts deposed to below.

2- That on 30-12-88 the learned Prescribed Authority awarded 8.9,400/- as earned wages; 8.1,000/- compensation and 8.200/- costs; Total 8.20,600/- only.

3- That the respondent preferred an appeal against the said order wherein the appellate authority enhanced the compensation from R. 1,000/- to R. 9,700/- as is apparent in the order as well as in the body of the judgment which is Annexure Albut in the certified copy which have been issued from the Court the amount of compensation have been wrongly written as R. 97,000/-.

Juden 26/7190



not 8.97,000/- recovery redict 01.21.6.70

That Ame werent of tottockmost has already been to the bened, have amendment in order to not provide to have the deponent do hereby verify that the contents of paras 1 to Dor the affidavit are true to my personal knowledge derived from official records and on legal advice which I believe to be true, no part of it is false and nothing material has been

concealed. So help me God.

Shwa Namby DRPONENT 2617190

Identified . 0 12.190

Ø

के बाज दिनांक के 12/90 मुझा 12-1 þæ जिनकी शिनाइत श्री दिः P. Agasewal ने की इस अपय पत्र को पत्रका के कि के के बाद तस्थीर किया कि इस एप एए. में लिखत बाद तस्थीर किया कि इस एप एए. में लिखत बाते सत्य हैं।

> मूल जन्द्र अग्रवाल नोटर्गः एव एडवोकेट भ्लाहाबाट

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ASS

Before.

The Hon'ble Administrative Member and Judicial member,

The Centrial Administrative trubinal,

Allahabad Bench,

Allahabad.

In the Matter of O.A. No.575 of 1990

Applicant

Union of India through G.M., D.R.M. (N.Rly).........Respond-

Vs.

2.0 (Ing) for

111/20

Laik Khan ...... Respondent.

Last date fixed 26-9-90

Hon'ble Sir,

Prostruction 1/10

The above noted Respondent, Laik Khan, came to know, on 9-11-90 from the Labour Office Faizabad, that the above noted Case, has been filed on 26-7-90, by the above A Applicant, through Sri G.P.Agerwal, P.O., It also came to know that this Hon ble Trubinal, has ordered, to issue notice, to the undersigned respondent, to filed reply within 6 weeks.

The Undersigned Respondent, has not been served with any notice nor he has been apprised the above noted case, by the Applicant, hence no chance was given to refute the alligations of above noted case.

The respondent, is a very poor man and the Applicant, has not paid the respondents wages since 1986 inspite of the fact the Applicant admits the respondent employment. The Son of the Respondent died due to lack of treatment, because the respondent have no money to spent. The Respondent and his family are Starving and the Respondent have no money to come at Allahabad.

It is therefore prayed that the Applicant be ordered to deposite the amount decread in Labour Office Faizabad in the Original Case, as required under Section 17(IA) of Payment Wages Act 1936 and also be directed to supply the copies of the case, to the respondent on following adress.

Respondent

Laik Khan Son of Sri Jakir Khan

Line No I/29 Quarter No' A' Loko Shed

Northern Rly, Faizabad.

Date 11-11-90

Note - The copies by Reg Sland Port The Registrar.